

BEFORE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA No. 83/2020

IN THE MATTER OF:

Krishan Chander

.....Appellant

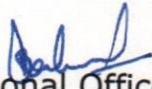
Versus

Union of India & ors.

.....Respondent

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Regional Officer,
Sonipat Region

Place: Sonipat

Date: 13.07.2021

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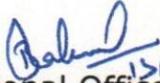
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Status report on behalf of Haryana State Pollution Control Board

1. That the present case is fixed for hearing on 14.07.2021. The Joint Committee was constituted by this Hon'ble Tribunal vide its order dated 12.10.2020 has submitted its report before this Hon'ble Tribunal.
2. That the Joint Committee estimates the environment compensation of Rs. 1,64,80,000/- against the mining unit M/s DSP Associates, Village Tikola District Sonipat.
3. That information was procured from Mining Department, Sonapat with respect to action taken. As per information received from the Mining Department, vide Notice Dated 05.03.2021 the mining operation of the said unit was suspended and it was ordered to immediately stop the mining operation. It is further submitted that vide detailed order dated 02.07.2021 passed by the Director General, Mines and Geology, Haryana the contract granted to unit for extraction of minor mineral has been terminated in violation of terms of Environmental Clearance. Out of security amount of Rs. 2,26,75,000/- lying with the Department, an amount of Rs. 1,64,80,000/- equal to Environmental Compensation recommended to be imposed by the Joint Committee, has also ordered to be forfeited.


Regional Officer,
Sonipat Region.

Place: Sonipat
Date: 13.07.2021